

(2002) 11 AHC CK 0082
In the Allahabad High Court
Case No : Writ Petition No.3973 of 1991 (M/B)

Ram Krishna Soni and Another

APPELLANT

Vs

State of U.P.and Others

RESPONDENT

Date of Decision : 19-11-2002

Acts Referred:

Constitution of India, 1950 — Article 226

Citation : (2002) 11 AHC CK 0082

Hon'ble Judges : M.Katju, J and G.K.Gupta, J

Final Decision : Dismissed

Judgement

1. The Petitioners had been granted license for sale of Kerosene Oil & the term of the said license expired in March, 1992. It is surprising even though the Petitioners license was not renewed after 1992, they have been allowed to continue on the basis of the interim order passed by this Court.

2. In our view this writ petition has become infructuous. Since Petitioners" license expired in 1992 and the same has not been renewed, the writ petition is dismissed as infructuous. The interim order, if any, is vacated.

(Petition dismissed)